

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S. Verma, Member**

**Petition No. 34/2009
(Suo-motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by the Madhya Pradesh Power Trading Corporation Limited.

And in the matter of

Madhya Pradesh Power Trading Corporation Ltd., Jabalpur.....**Respondent**

ORDER

According to the Indian Electricity Grid Code (hereinafter referred to as "IEGC"), all regional constituents are required to pay Unscheduled Interchange (UI) charges for the energy drawn by them in excess of their respective drawal schedules. The UI accounts are issued by the Regional Power Committee (RPC) Secretariat on a weekly cycle. Clause 5 of Annexure-I of Chapter 6 of the IEGC clearly stipulates that payment of UI charges shall have a high priority and the concerned constituents shall pay the indicated amounts into the regional pool account operated by the RLDC within ten days of the issue of statement by the RPC Secretariat. Clause 7 of the said annexure further provides that if UI payments are delayed beyond 12 days from the date of issue of the statement,

the defaulting constituents shall have to pay simple interest @ 0.04% for each day of delay.

2. It is seen from WRLDC's report dated 13.2.2009 that UI dues payable by the respondent has been steadily increasing since November 2008, as shown hereunder:

S. No.	Month	Outstanding UI charges on the last date of the month (Rs. in lakh)
(a)	November 2008	37.93
(b)	December 2008	109.19
(c)	January 2009	142.09

3. It needs to be pointed out that in the proceedings in Petition No. 55/2008, it was undertaken on behalf of the petitioner that the bills received in future would be paid timely. The respondent, as it appears from the report of WRLDC, has failed to abide by the commitment made.

4. From the above acts of the respondent, *prima facie* it appears that the respondent has not complied with the provisions of the IEGC and the undertaking given to the Commission. The respondent is hereby directed to show cause as to why action under Section 142 of the Act should not be taken against it for non-compliance of the provisions the IEGC mandating timely payments of UI charges and the undertaking given before the Commission.

5. List on 26.3.2009 for further directions.

6. Officer-in-charge of WRLDC or his representative shall assist the Commission in the proceedings.

Sd/- (V.S. Verma) Member	Sd/- (S. Jayaraman) Member	Sd/- (R. Krishnamoorthy) Member	Sd/- (Dr. Pramod Deo) Chairperson
---	---	--	--

New Delhi, dated the 25th February 2009